

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-71/2004/ 23/1 /A

From :- Smti. Jayashree Bora
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,

Shri Syed Imdadur Rahman,
District & Sessions Judge,
Hailakandi.

Dated Guwahati, the 28th March, 2025.

Sub:- **Earned leave and withdrawal of casual leave.**

Ref:- JHD/I/2025/10/1094 dated 26.03.2025.

Sir,

With reference to the above, I am directed to inform you that your prayer for **8 (eight) days earned leave w.e.f. 27.03.2025 to 03.04.2025, along with station leave permission, with the official vehicle, from the morning of 27.03.2025 till the evening of 03.04.2025**, has been granted, subject to the submission of your leave application in the prescribed format as well as his Leave Admissibility Report from the Office of the Accountant General (A&E), Assam, and you are hereby granted **withdrawal of your half day casual leave on 29.03.2025**. Further, you are to hand over the charge of your Court and Office to the Additional District & Sessions Judge, Hailakandi.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-71/2004/23/2 - 23/3 /A, dated , 28-03-2025

Copy to:

1. The Principal Accountant General (A&E), Beltola, Guwahati for information.
2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

[Signature]